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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No. 576/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: Royal Twinkle Star Club Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Ashwin Kumar Raskar Shetty

ORDER

Application No.576/73(4)/NCLT/MB/MAH/2017

On the Application moved u/s.73 of the Companies Act, 2013 since it has been informed that insolvency resolution process has been initiated by declaring moratorium against this company in CP 895 of 2017, this Application is hereby dismissed giving an opportunity to the Applicant to make his claim before the Interim Resolution Professional appointed in CP 895 of 2017 as already mentioned.

Accordingly, this Application is hereby dismissed with a liberty
aforementioned.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)